

IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCHES "C" : DELHI  
[THROUGH VIDEO CONFERENCING]

BEFORE SHRI G.S. PANNU, VICE PRESIDENT  
AND  
SHRI MS. MADHUMITA ROY, JUDICIAL MEMBER

ITA.Nos.1229 & 1230/Del./2018  
Assessment Years 2011-2012 & 2012-2013

Drishtee Foundation, 1397, 1 <sup>st</sup> Floor, Dr. Mukherjee C/o. Banarsi Das Sachdeva, Nagar, Delhi – 110 009. PAN AAAAD2313G	vs.,	The Income Tax Officer, (Exceptions), Trust Ward-III, New Delhi.
(Appellant)		(Respondent)

For Assessee :	-None-
For Revenue :	Ms. Anima Baranwal, Sr. D.R.

Date of Hearing :	29.06.2021
Date of Pronouncement :	29.06.2021

**ORDER**

**PER G.S PANNU, V.P.**

The above appeals by the Assessee for the A.Ys.  
2011-2012 and 2012-2013 are directed against the separate  
Orders of the Ld. CIT(A)-40, Delhi, Dated 30.08.2017.

2. None appeared on behalf of the assessee at the time of Virtual Hearing before us. The assessee, vide letters dated 07.06.2021, received through email has requested for withdrawal of the appeals filed by it and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment years under consideration under the Vivad Se Vishwas Scheme, 2020. Certificates to this effect under section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior D.R. has no objection.

4. In view of the above, we accept the request of the assessee.

5. In the result, both the appeals of the assessee are dismissed.

Above decision was pronounced on conclusion of Virtual Hearing on 29.06.2021.

Sd/-  
(MS. MADHUMITA ROY)  
JUDICIAL MEMBER  
Delhi, Dated 29<sup>th</sup> June, 2021  
VBP/-

Sd/-  
(G.S. PANNU)  
VICE PRESIDENT

Copy to

1.	The appellant
2.	The respondent
3.	CIT(A) concerned
4.	CIT concerned
5.	D.R. ITAT 'C' Bench, Delhi
6.	Guard File.

// By Order //

Assistant Registrar : ITAT Delhi Benches :  
Delhi.